

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
Sikkim	10	0.03	9	0.03	25	0.00	780	0.01	1	0.03	5	0.00	204	0.03
Andaman & Nicobar	9	0.02	9	0.03	332	0.05	2610	0.04	0	0.00	0	0.00	0	0.00
Arunachal Pradesh	6	0.02	2	0.01	38	0.01	172	0.00	4	0.12	1	0.00	522	0.07
Nagaland	6	0.02	5	0.01	158	0.02	972	0.02	1	0.03	0	0.00	0	0.00
Tripura	4	0.01	4	0.01	1040	0.16	1347	0.02	0	0.00	0	0.00	0	0.00
Lakshadweep	1	0.00	1	0.00	4	0.00	278	0.00	0	0.00	0	0.00	0	0.00
Mizoram	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00
Manipur	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00	0	0.00
More Than 1 St	11	0.03	0	0.00	0	0.00	0	0.00	11	0.34	323	0.31	1766	0.23
Total	38385	100.00	35153	100.00	653480	100.00	6078976	100.00	3232	100.00	103846	100.00	756535	100.00

IEMs : Industrial Entrepreneur Memorandum application filed for Items under delicensed sector.

LOIs : Letters of Intent issued in respect of Items under licensed sector.

1 Crore : 10 Million.

Corruption

Guilty Officials of Coal India Limited

1593. SHRI CHHATTRA PAL SINGH : Will the Minister of COAL be pleased to state:

(a) whether six officers of the Coal India Limited have been found guilty in an investigation conducted by the Central Vigilance Commission in 1995;

(b) if so, the action taken against them; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) No investigation was

conducted by the Central Vigilance Commission in 1995 holding six officers of the Coal India Limited as guilty.

(b) and (c) Do not arise in view of the answer to part (a) of the question.

[English]

Outstanding Income Tax

1594. SHRI MOHAN SINGH :
SHRI ANANT KUMAR HEGDE :
SHRI DATTA MEGHE :

Will the Minister of FINANCE be pleased to state

(a) the names of first ten persons against whom maximum amount of Income Tax is outstanding;

(b) the details of persons against whom ten lakh and more than ten lakh is outstanding for the last two years;

(c) whether there are a number of multinational companies (MNCs) in India against whom a large amount of Income Tax is outstanding;

(d) if so, the names of such MNCs and since when; and

(e) the reasons therefor and the manner in which the Government propose to recover it?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) The names of first ten persons against whom maximum amount of Income Tax is outstanding as on 31.3.1998 is as under:—

Sl. No.	Name of assessee	Status	Amount Outstanding (Rs. in crores)
1	Harshad S. Mehta	Indl.	5428.72
2.	Hiten P. Dalal	Indl.	1404.15
3.	Oil & Natural Gas Commission	Co.	1189.14
4	Bhupendra C. Dalal	Indl.	744.70
5.	Ashwin S Mehta	Indl.	627.43
6.	S. Ramaswamy	Indl.	564.40
	Jyoti H. Mehta	Indl.	558.63
5	A.D. Narottam	Indl.	547.84
9.	GTC Industries Ltd.	Co.	343.83
10.	Indian Petrochemicals Corporation Ltd. (IPCL)	Co.	316.59

(b) There are 14444 persons as on 31.3.1998 against whom Rs. 10 lakhs and more is outstanding as against 12616 persons as on 31.3.1997. The details of such persons are not furnished considering the voluminous nature of the data and the time and energy required for its compilation which may not be commensurate with the object sought to be achieved.

(c) to (e) The information is not readily available. The same is being collected and will be laid on the Table of the House. *Encl. 205*

Scrapping of DEPB Scheme

1595. SHRI U.V. KRISHNAMRAJU :
SHRI JAYARAMA I.M. SHETTY :

Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to scrap the Duty Entitlement Passbook Scheme (DEPB) in view of its misuse;

(b) if so, the details in this regard;

(c) whether the exporters have urged the Government to introduce other similar scheme before its scrapping; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE) : (a) to (d) There is no proposal to scrap the Duty Entitlement Passbook Scheme. *205-06*

Introduction of Insurance of Pilgrims to Hazardous Places *Tourism*

1596. SHRI SUSHIL KUMAR SHINDE :
SHRI MADHAVRAO SCINDIA :

Will the Minister of FINANCE be pleased to state:

(a) whether the Union Government propose to introduce a Scheme for granting insurance cover to those undertaking pilgrimage to hazardous places or through hazardous routes; and

(b) if so, the details of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) and (b) There is no proposal to introduce a specific insurance cover for those undertaking pilgrimage to hazardous places or through hazardous routes. The four subsidiary companies of the General Insurance Corporation of India are already issuing Personal Accident policies covering accidents and illnesses during travel. The cover operates from the date of travel upto actual return, on a 24 hours basis. Pilgrims can also avail of such policies for the duration of pilgrimage. *205-06*

Export to European and American Markets

1597. SHRI CHANDRAMANI TRIPATHI : Will the Minister of COMMERCE be pleased to state:

(a) whether the consumption of goods made in India is less than Chinese goods in European and American markets;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to improve the quality of Indian goods?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE) : (a) and (b) Yes, Sir. The data of Indian and Chinese exports to USA and European Union during the year 1998 are as follows:—

	Indian Exports	Chinese Exports
To USA (during Jan-Dec, 98)	US\$ 8.225 b.	US\$ 71.156 b.
To EU (during Jan-July, 98)	ECU 6.01 b.	ECU 23.52 b.

(c) The upgradation and maintenance of quality of